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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

RA 41/99 in OA 633/99

DATE OF ORDER : 30.8.1999

Between :-

Dr.D. Atchuta Rao

... Applicant

And

1. The Director General, Council of Scientific & Industrial Research,
2, Rafi Marg, New Delhi.
2. The Director, National Geophysical Research Institute, Uppal Rd, Hyderabad.
3. The Vice-President, Council of Scientific & Industrial Research, Anusandhan Bhavan,
2, Rafi Marg, New Delhi.

... Respondents

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Counsel for the Applicant : Shri J. Sudheer

Counsel for the Respondents : Shri C.B. Desai, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H. NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri A.Nagender Rao for Mr.J.Sudheer, counsel for the applicant and Sri C.B.Desai, learned standing counsel for the Respondents.

2. The applicant in the O.A. filed this Review Application against the judgement in OA 633/99 disposed of on 29.4.1999. The direction in the O.A. is to take a decision within two weeks from the date of receipt of a copy of that order in regard to his promotion and if it is rejected, a speaking order should be given.

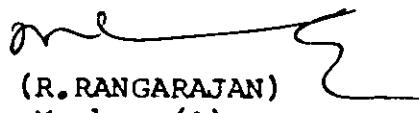
3. The first contention of the Respondents is that this Review Application is belated one and there is no provision as per the CAT Act to condone such delay.

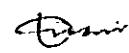
4. We have perused the R.A. affidavit. The R.A. affidavit deals with various mistakes committed by the respondents in rejecting the promotion. The judgement in the OA itself is a very simple one directing the respondents to take a decision in applicant's case and to communicate the same. If that reply is not in accordance with the judgement rendered in the main O.A., then the course left to the applicant is to challenge that reply. The facts as stated earlier does not indicate any error apparent on the face of the record. Hence the RA is liable to be dismissed.



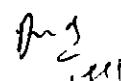
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5. In view of what is stated above, the Review Application is dismissed. No order as to costs.


(R.RANGARAJAN)
Member (A)


(D.H.NASIR)
Vice-Chairman

Dated: 30th August, 1999.
Dictated in Open Court.


D.H.
Nasir

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